

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting of NC-VI held on 21.07.2011

Meeting No. 10/AM12, 11/12 & 12/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 21.07.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	Asst .I.A.	DIPP
2	Sh. A. K. Ojha	A.D.	MSME
3	Sh. C. Gangadharan	Dy. DG	DGFT
4	Sh. S. K. panigrahi	E.O.	DGFT

Minutes of the meeting of the Norms Committee held on 23.6.2011 has been ratified. Agenda for Individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	154	Party Name:ORGANIC INDIA PVT. LTD, LUCKNOW	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00117/AM11/	RLA File :06/24/040/00019/AM11	Lic.No/Date:0610018453 09.07.2010	
	Review of adhoc norms			
	The case was considered by the committee as per agenda. The detailed written submission of the company was considered by the committee. MSME agreed to give their comments. On the submission/receipts of comments of MSME minutes will be finalized.			

2	155	Party Name:ORGANIC INDIA PVT. LTD, LUCKNOW	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/0099/AM10/	RLA File :06/24/040/00014/AM10	Lic.No/Date: 0610012723 dt. 08.01.2008, 0610014157 dt. 05.09.2008, 0610014158 dt. 05.09.2008, 0610015120 dt. 11.02.2009 & 0610015955 dt. 23.07.2009	
	Review of adhoc norms			
	The case was considered by the committee as per agenda. The detailed written submission of the company was considered by the committee. MSME agreed to give their comments. On the submission/receipts of comments of MSME minutes will be finalized.			

3	156 Case No.:3/10/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00050/AM12/	RLA File :03/95/040/00070/AM12/	Lic.No/Date:0310629192 03.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments is awaited from Deptt. of C&PC. The case may be placed before the committee on receipt of comments.			

4	157 Case No.:4/10/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00051/AM12/	RLA File :03/95/040/00072/AM12/	Lic.No/Date:0310629205 03.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments is awaited from Deptt. of C&PC. The case may be placed before the committee on receipt of comments.			

5	158 Case No.:4/7/85-ALC3/2011	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00030/AM12/	RLA File :03/94/040/01076/AM11/	Lic.No/Date:0310620023 08.03.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that the deptt. of MSME (Food Division) has furnished their comments vide their U.O. No.17/4/2/2011-Food dated 9.6.2011. The committee decided to approve the case including 5% process wastage on net content basis as under :			
	Export item	Qty.	Import Item	Qty.
	Ready to cook Frozen cheese Samosa	70 .783 M.T	Feta Cheese (Danish white Cheese)	41. 695 M.T
RA may take consequential action as per policy / procedure				

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159 Case No.:2/5/85-ALC3/2011	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
HQ File :01/85/050/00020/AM12/	RLA File :34/24/040/00344/AM11/	Lic.No/Date:3410029831 31.03.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decisions taken by norms committee on 29.01.2009 on similar case with 2% wastage as under			
Export Item	Qty.	Import Item	Qty.
Corriander Powder	392.00 M.T	Corriander Seeds	400.00 M.T
RA may take consequential action as per policy / procedure			
Firm is advised to rectify the application as they have mentioned the Qty of import item in number			

7	160 Case No.:7/10/85-ALC3/2011	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00054/AM12/	RLA File :13/24/040/00009/AM12/	Lic.No/Date:1310035494 30.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. As per the written comments furnished by the DIPP vide their letter TSW U.O NO 7/151/2011/45 dated 20.7.2011 the following information may be called for from the firm ie.			
	i. To indicate the specific items of furniture in export product with specifications like dimensions ,weight etc. ii. Production figures with corresponding consumption of all the raw materials of each furniture item for the last 2 years duly certified by the Central Excise Range. Further the case is to be examined on file w.r.t. the export policy, for the export product under the application.			

8	161 Case No.:8/10/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00055/AM12/	RLA File :05/24/040/00084/AM12/	Lic.No/Date:0510294561 24.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that hard copy of the application is not received from the RA and deferred the case. The committee directed to call for the hard copy of the application and case may be placed before the committee on receipt of comments.			

9	162 Case No.:2/10/85-ALC3/2011	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00049/AM12/	RLA File :03/94/040/01141/AM11/	Lic.No/Date:0310625333 06.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The representative of DIPP handed over letter dated 21.7.2011 and desired to call for the following information as under 1. Manufacturing process for Little Cigar/Cigar/Cigarillos, using re-constituted tobacco Wrapper Paw and justification for the quantity of import items viz. re- constituted tobacco Wrapper Paw 327MM. – 980.940Kgs. Wastage generated at each stage of manufacture may also be indicated. 2. Justification for the quantity of import item viz. Re constituted tobacco Wrapper Paw 327MM. 980.940Kgs and Synthetic flavoring Essence 90.920Kgs. for manufacture of 6280000.00Nos. of Assorted Little Cigar/Cigar/cigarillos of various length & circumference. Break up of the total number of the export product indicating separately the length, circumference and weight of each type of Little Cigar/cigar/Cigarillos. 3. Quantity of production of Little Cigar/Cigar/cigarillos vis-à-vis consumption of Re constituted tobacco Wrapper Paw 327MM,			

BOPP Film 160MM, & Synthetic flavoring Essence as raw material in the past 3 years, year wise duly certified by a Chartered Accountant.

The case may be placed before NC on receipt of information from the Firm.

10	163 Case No.:1/10/85-ALC3/2011	Party Name:SPACEWOOD FURNISHERS (P)LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00048/AM12/	RLA File :03/95/040/00819/AM09/	Lic.No/Date:0310623717 28.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from the Deptt. of C&PC. The committee decided to issue reminder to Deptt. of C&PC and deferred the case. The case may be placed before the committee on receipt of comments			

11	164 Case No.:20/28/85-ALC3/2010	Party Name:M & M COCOA PRODUCTS PVT.LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00121/AM11/	RLA File :22/24/040/00059/AM10/	Lic.No/Date:2210010217 23.07.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The case was discussed in the committee with the technical representative of MSME and MFPI and it is decided to allow 2.31 K.G of Cocoa Beans for 1 Kg of Cocoa Butter after offsetting the value of recoverable byproducts RA to take consequential action as per policy/ procedure			
12	165	Party Name:SPACK AUTOMOTIVES LTD., N. DELHI	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/(81)/050/01098/AM06	RLA File :05/24/40/1070/AM06	Lic.No/Date:0510179896 31.03.2006	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			

The case was considered by the committee as per agenda. The committee noted the written comments of the Deptt. of Heavy Industry.

The case was considered by the committee as per agenda. The committee noted the written comments of the Deptt. of Heavy Industry furnished vide their letter TSW (B) dated 21.6.2011. On the basis of comments, the committee decided to ratify the adhoc norms as under:-

Export Item	Qty.	Import Item	Qty.
Instructor/Passenger Seat	5850.00Nos.	Import Item No. 1 to 17 & 19 to 20	Qty. may be allowed as applied for under General Note No4(engineering products) without any wastage as these are components.
		Import Item No.18	23400.00 Kgs
		Import Item No.21	17500.00Kgs

Export product may be amended as “ Instructor / passenger seat “ and the same may be incorporated in the Authorisation. RA may calculate the quantity of inputs and take consequential action as per policy/procedure.

13	166 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826 23.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that hard copy of application has not been received , which may be obtained from concerned RA and seek comments of technical authority and Deferred the case. To be placed before the NC on receipt of comments.			

14	167 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee discussed the matter with technical representatives present in the meeting. After consultation upon the issue, the committee decided to call for following information from the firm as under:-			

1. Polyphenol content in import item.
2. Literature of the import/export items

2. Literature of the import/export items

3. Specification of the export/import item and efficiency process.

The case may placed before NC on receipt of the above information.

15	168 Case No.:6/10/85-ALC3/2011	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00053/AM12/	RLA File :10/24/040/00138/AM11/	Lic.No/Date:1010042850 04.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that hard copy of application has not been received, which may be obtained from the concerned RA and seek comments of technical authority. Case deferred and Place the case before NC on receipt of comments.			

16	169	Party Name:MARICO LTD., MUMBAI		Meet No/Date:10/85-ALC3/2011 21.07.2011	Status: Approved								
	HQ File :01/85/162/376/AM10	Grant of advance authorization under para 4.4.2 of HBP, Vol. I for export of Milling Grade Copra against import of Copra (Grade.II).											
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.												
	The case was considered by the committee as per agenda. The committee considered the comments received from Coconut Development Board and discussed the matter with the representatives of the technical authority present in the meeting. After consultation, the committee decided to allow inputs with 20% wastage as under:-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Milling Grade Copra</td><td>3000000.00Kg</td><td>Copra (Grade-II)</td><td>36,00,000.00 Kg (including 20% wastage)</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Milling Grade Copra	3000000.00Kg	Copra (Grade-II)	36,00,000.00 Kg (including 20% wastage)
	Export Item	Qty.	Import Item	Qty.									
Milling Grade Copra	3000000.00Kg	Copra (Grade-II)	36,00,000.00 Kg (including 20% wastage)										
RA may take consequential action as per policy/procedure.													

17	170 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			

	The case was considered by the committee as per agenda. The committee noted that the comments of Deptt. Of C&PC are awaited. The committee decided to remind Deptt. C&PC and case may be placed before NC on receipt of comments.			
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18	171 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that the comments of Deptt. Of C&PC are awaited. The committee decided to remind Deptt. C&PC and case may be placed before NC on receipt of comments.			

19	172 Case No.:1/2/85-ALC3/2011	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00187/AM11/	RLA File :09/24/040/00568/AM11/	Lic.No/Date:0910046088 25.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee decided to call for the applicant firm for PH to explain the case in detail.			

20	173 Case No.:2/2/85-ALC3/2011	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00188/AM11/	RLA File :09/24/040/00567/AM11/	Lic.No/Date:0910046089 25.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee decided to call for the applicant firm for PH to explain the case in detail.			

21	174 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted that the firm has not mentioned the specific Blending Ratio. The committee decided to call for the specific Blending Ratio from the firm and re-list the case on receipt of the same			

22	175	Party Name:MARINE CHEMICALS,		Meet No/Date:10/85-ALC3/2011	Status:
	Case No.:5/10/85-ALC3/2011			21.07.2011	
	HQ File :01/85/050/00052/AM12/	RLA File :10/24/040/00013/AM12/		Lic.No/Date:1010043326	Approved
			31.05.2011		
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.				
The case was considered by the committee as per agenda. The committee noted that Deptt. of Biotechnology has furnished their comments vide their letter No. BT/IL/05/343/201-PID dated 13.07.201 allowed wastage 10% on imported items. On the basis of comments, the committee decided to ratify the norms as under:-					
Export Item		Qty.	Import		Qty.

	AGAR AGAR POWDER GRADE FOOD / MICROBIOLOGICAL / BACTERIOLOGICAL / PHARMA	45390.00KG	AGAR AGAR COMMERCIAL GRADE POWDER	50000.00KG
RA may take consequential action as per policy/procedure.				

23	176 Case No.:15/4/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00015/AM12/	RLA File :03/94/040/00881/AM11/	Lic.No/Date:0310610482 11.01.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I.				
The case was considered by the committee as per agenda. Comments from MFPI was considered and the representative of MFPI was advised to furnish specific norms for the manufacture export product.				

24	177 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I.				
The case was considered by the committee as per agenda. . Comments from MFPI was considered and the representative of MFPI was advised to furnish specific norms for the manufacture export product.				

25	178 Case No.:22/36/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:10/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00167/AM11/	RLA File :03/94/040/00644/AM11/	Lic.No/Date:0310599271 28.10.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I.				
The case was considered by the committee as per agenda. Comments from MFPI was considered and the representative of MFPI was advised to furnish specific norms for the manufacture export product.				

PART-II

1	179 Case No.:4/5/85-ALC3/2011	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:11/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00022/AM12/	RLA File :10/24/040/00136/AM11/	Lic.No/Date:1010042419 06.04.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Tea Board vide their			

letter no. T- 245/16/ stats/211/411 dated 20.6.2011. The committee decided to approve the case as per the comments of Tea board as under :-

Export Item	Qty.	Import Item	Qty
Black tea in consumer pack- 'AVT Premium' (T/C-blended with 70% import tea & 30 % indigenous tea)	6106.000Kgs	BLACK TEA IN BULK PACKING	12273.000Kgs.
Black tea in consumer pack -'AVT Premium Tea Bag' (T/C-blended with 95% import tea & 5% indigenous tea)	3904.000Kgs		
Black tea in consumer pack -'AVT Raihana' (T/C-blended with 20% import tea & 80% indigenous tea) [Additional condition sheet attached].	21450.000Kgs.		

RA may take consequential action as per policy/procedure.

2	180 Case No.:5/39/85-ALC3/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:11/85-ALC3/2011 21.07.2011	Status:								
	HQ File :01/85/050/00179/AM11/	RLA File :10/24/040/00093/AM11/	Lic.No/Date:1010041650 01.02.2011	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I											
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Spice Board vide their letter no MKT/FN/07/11-12 dated 01.6.2011 and decided to approve the case accordingly as under												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Turmeric Extract</td><td>300.00K.G</td><td>Turmeric (Curcuma) Dried</td><td>8571.430 K.G</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Turmeric Extract	300.00K.G	Turmeric (Curcuma) Dried	8571.430 K.G
Export Item	Qty.	Import Item	Qty.									
Turmeric Extract	300.00K.G	Turmeric (Curcuma) Dried	8571.430 K.G									
RA may take consequential action as per policy/procedure.												

3	181 Case No.:5/28/85-ALC3/2010	Party Name:LOTUS CHOCOLATE COMPANY LIMITED	Meet No/Date:11/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00106/AM11/	RLA File :09/24/040/00084/AM11/	Lic.No/Date:0910042683 14.07.2010	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. The case was discussed in the committee with the technical representative of MSME and MEPI and it is decided to allow 2.24 K.G of Cocoa Beans for 1 Kg of Cocoa Butter after effecting				

representative of MSME and MFPI and it is decided to allow 2.51 Kg of Cocoa Beans for 1 Kg of Cocoa Butter after offsetting recoverable bye products

RA to take consequential action as per policy/ procedure

4	182	Party Name:PARAMOUNT FARMS INTL PVT. LTD	Meet No/Date:11/85-ALC3/2011 21.07.2011	Status: Rejected
	HQ File :01/85/162/167/AM11	Fixation of SION for export of Roasted Salted Pistachios against import of Pistachios.		
	Fixation of SION			
	The case was considered by the committee as per agenda. The committee considered the case and constrained to reject the request for fixation of SION for the mentioned export product on the following grounds i.e i. The applicant firm has not furnished the last three years import – export data duly approved by central excise authority / Export promotion council ii. The application is not forwarded through concerned Export promotion council Firm is advised that they may obtain Advance Authorization for export of the said export product on ad-hoc basis			

5	183	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/85-ALC3/2011 14.07.2011	Status:
	Case No.:1/11/85-ALC3/2011			
	HQ File :01/85/050/00057/AM12/	RLA File :04/24/040/00296/AM11/	Lic.No/Date:0410121516 21.07.2011	Transferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee noted that the export item is a engineering product. The committee decided to transfer the case to Norms Committee – I			

6	184 Case No.:18/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2011 21.07.2011	Status:																
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11/	Lic.No/Date:0210152164 15.12.2010	Approved																
Fixation of adhoc norms under para 4.7 of HBP, Vol. I																				
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Tea Board vide their letter no T-24 / 16/stats / 2009/2277 datedn1.2.2011. The committee, on the basis of comments decided to ratify the norms as under:-																				
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td rowspan="5">67/0- Tea:1. Black Tea: 30,00,000 Nos. Tea Bags with Tags in 30,00,000 Nos. Aluminium Foil Laminates packed in 120,000 Nos. Cartons(Blended with 100% Imported Black Tea). 2. Green Tea(ITC HS Code-09021090): 20,00,000 Nos. Tea Bags with Tags in 20,00,000 Nos. Aluminium Foil Laminates packed in 80,000 Nos. Cartons(Blended with 100% Imported Green Tea).</td><td rowspan="5">10,000.00KG</td><td>Tea : 1. Black Tea in bulk packing - 6000 Kgs.(ITC HS CODE-09024090) 2. Green Tea in bulk packing - 4000 Kgs. (ITC HS CODE-09022020)</td><td>10,000.00Kg</td></tr><tr><td>Filter Paper 12.3 GSM +/- 10%.</td><td>1000.00KG</td></tr><tr><td>Aluminium Foil Laminate (in roll form).</td><td>50,000,00Nos.</td></tr><tr><td>Tags</td><td>50,000,00Nos.</td></tr><tr><td>Tea Bag Cartons</td><td>2,00,000Nos.</td></tr></table>					Export Item	Qty.	Import Item	Qty.	67/0- Tea:1. Black Tea: 30,00,000 Nos. Tea Bags with Tags in 30,00,000 Nos. Aluminium Foil Laminates packed in 120,000 Nos. Cartons(Blended with 100% Imported Black Tea). 2. Green Tea(ITC HS Code-09021090): 20,00,000 Nos. Tea Bags with Tags in 20,00,000 Nos. Aluminium Foil Laminates packed in 80,000 Nos. Cartons(Blended with 100% Imported Green Tea).	10,000.00KG	Tea : 1. Black Tea in bulk packing - 6000 Kgs.(ITC HS CODE-09024090) 2. Green Tea in bulk packing - 4000 Kgs. (ITC HS CODE-09022020)	10,000.00Kg	Filter Paper 12.3 GSM +/- 10%.	1000.00KG	Aluminium Foil Laminate (in roll form).	50,000,00Nos.	Tags	50,000,00Nos.	Tea Bag Cartons	2,00,000Nos.
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		Aluminium Foil Laminate (in roll form).	50,000,00Nos.																	
		Tags	50,000,00Nos.																	
		Tea Bag Cartons	2,00,000Nos.																	
Packing material to be allowed on net to net basis. RA may take consequential action as per policy/procedure.																				

1	185 Case No.:2/12/85-ALC3/2011	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00059/AM12/	RLA File :05/24/040/00133/AM12/	Lic.No/Date:0510296531 14.07.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. The committee noted that the hard copy of application has not been received. The committee decided to call for hard copy of application from concerned RA and seek comments of concerned Technical Authority. The case may be placed before NC on receipt of comments.				

2	186 Case No.:6/9/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status:										
	HQ File :01/85/050/00044/AM12/	RLA File :53/24/040/00002/AM12/	Lic.No/Date:5310012858 27.05.2011	Deferred										
Fixation of adhoc norms under para 4.7 of HBP, Vol. I														
The case was considered by the committee as per agenda. The committee noted the comments of MSME furnished vide their letter No. 24(1)/SION/G&C/2010 dated 21.07.2011. On the basis of comments, the committee decided to approve the case and ratify as under:-														
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Processed & Calcined Clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al₂O₃, 2SiO₂, 2H₂O).</td><td rowspan="2">1.00MT</td><td>Sodium Hexa Meta Phosphate</td><td>0.002MT</td></tr><tr><td>Tri-Sodium Phosphate</td><td>0.0012MT</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Processed & Calcined Clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O).	1.00MT	Sodium Hexa Meta Phosphate	0.002MT	Tri-Sodium Phosphate	0.0012MT
Export Item	Qty.	Import Item	Qty.											
Processed & Calcined Clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O).	1.00MT	Sodium Hexa Meta Phosphate	0.002MT											
		Tri-Sodium Phosphate	0.0012MT											
RA may take consequential action as per policy/procedure.														

3	187 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. The committee noted that the hard copy of application has not been received. The committee decided to call for hard copy of application from concerned RA and seek comments of concerned technical Authority. The case may be placed before on receipt of comments.				

4	188 Case No.:2/6/85-ALC3/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/00024/AM12/	RLA File :03/94/040/00119/AM12/	Lic.No/Date:0310631357 16.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee noted that the comments from DIPP are awaited. The committee decided to remind DIPP and on receipt of comments, the case may be placed before NC for consideration.			

5	189	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status:
	HQ File :01/85/050/0068/AM11/	RLA File :10/24/40/0032/AM11	Lic.No/Date:1010039866 18.08.2010	Deferred
	Review of adhoc norms			
	The case was considered by the committee as per agenda. The committee considered the comments received from MPEDA and decided to reject the case as the import and export item are same			

6	190 Case No.:3/9/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status: Approved												
	HQ File :01/85/050/00041/AM12/	RLA File :02/24/040/00035/AM12/	Lic.No/Date:0210159469 25.05.2011	Date:21.07.2011												
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I															
The case was considered by the committee as per agenda. The committee noted the comments of Tea Board furnished vide their letter No. T-24(16)Stats/2011/538 dated 08.07.2011. On the basis of comments, the committee decided to approve the case and ratify as under:-																
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">Packaged Tea packed in Metal tin Caddies: Total 50000.00Nos. Tin containing 125.00gms (net) tea in each Tin.</td><td rowspan="3">50,000.00 Nos.</td><td>Kenyan Tea, Grade BP1</td><td>1264.800Kg</td></tr><tr><td>Ceylon Tea, Grade PEKOE</td><td>1736.040Kg</td></tr><tr><td>Tin Caddy for Tea packing</td><td>50,000.00Nos.</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Packaged Tea packed in Metal tin Caddies: Total 50000.00Nos. Tin containing 125.00gms (net) tea in each Tin.	50,000.00 Nos.	Kenyan Tea, Grade BP1	1264.800Kg	Ceylon Tea, Grade PEKOE	1736.040Kg	Tin Caddy for Tea packing	50,000.00Nos.
Export Item	Qty.	Import Item	Qty.													
Packaged Tea packed in Metal tin Caddies: Total 50000.00Nos. Tin containing 125.00gms (net) tea in each Tin.	50,000.00 Nos.	Kenyan Tea, Grade BP1	1264.800Kg													
		Ceylon Tea, Grade PEKOE	1736.040Kg													
		Tin Caddy for Tea packing	50,000.00Nos.													
RA may take consequential action as per policy/procedure.																

7	191 Case No.:1/7/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:12/85-ALC3/2011 21.07.2011	Status: Approved
	HQ File :01/85/050/00027/AM12/	RLA File :03/95/040/01004/AM11/	Lic.No/Date:0310621227 15.03.2011	Defer Date:21.07.2011
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by Deptt. of C&PC vide their letter No. 14010/42/2011-Ch.II dated 28.06.2011. On the basis of comments, the committee decided to approve the case and ratify the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Zirconium Silicate Powder/Opacifier	1.00Kg	Zircon Sand	0.900Kg
RA may take consequential action as per policy/procedure.				

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